

NOTIFICATIONS ISSUED UNDER ESSENTIAL
COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): Sir, I beg to lay on the Table under sub-section (6) of Section 4 of the Essential Commodities Act, 1955, a copy of each of Notifications Nos. G.S.R. 1085 and G.S.R. 1086, dated the 26th September, 1959. [Placed in Library. See No. LT-1660|59.]

AMENDMENTS TO INDIAN TELEGRAPH
RULES

Mr. Speaker: Dr. Subbarayan may lay the other notification also.

Dr. P. Subbarayan: I am not laying it as I am withdrawing it.

Mr. Speaker: Then is it not to be laid on the Table of the House?

Dr. P. Subbarayan: We are redrafting the rules and they will be laid on the Table of the House when they are redrafted properly.

Shri Braj Raj Singh (Firozabad): Then this item should not have been included in the agenda.

Mr. Speaker: Am I to understand that the notification has to be corrected?

Dr. P. Subbarayan: The notification has got to be corrected and it will be laid on the Table as corrected later on.

Shri Braj Raj Singh: How was it then that it was included in the agenda?

Mr. Speaker: Any notification has to be placed on the Table of the House so long as it stands. If a correction is made, the corrected copy or the amendment will be placed on the Table of the House. Both have to be laid on the Table of the House.

Dr. P. Subbarayan: In accordance with your instructions, I beg to lay on the Table of the House, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, a copy of Notification No. G.S.R. 991, dated the 29th August, 1959, making certain further

amendments to the Indian Telegraph Rules, 1951. [Placed in Library. See No. LT-1659|59.]

ANNUAL REPORT OF THE KULU VALLEY
TRANSPORT COMPANY LIMITED

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (1) of Section 639 of the Companies Act, 1956, a copy of the Annual Report of the Kulu Valley Transport Company Limited along with the Audit Report for the year 1956-57. [Placed in Library. See No. LT-1661|59.]

RAILWAY PROTECTION FORCE RULES

The Deputy Minister of Railways (Shri Shahnawaz Khan): Sir, I beg to re-lay on the Table, under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957, a copy of the Railway Protection Force Rules, 1959 published in Notification No. G.S.R. 1051, dated the 10th September, 1959 [Placed in Library. See No. LT-1625|59.]

12.26 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEPROCLAMATION OF A STATE OF EMERGENCY
IN CALCUTTA PORT

Shri Vajpayee (Balrampur): Sir, under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:

"Proclamation of a state of emergency in Calcutta Port."

The Deputy Minister of Labour (Shri Abid Ali): Hitherto, food ships bound for Calcutta Port used to be lightened at Madras or Vizagapatnam as very deep navigation is not possible in Hooghly river. As an experimental

measure, the unloading of cargo which was being done at Madras and Vizagapatnam is being done at Haldia Anchorage which is situated about 56 nautical miles from Calcutta. The present arrangements are limited to current fair weather season ending February, 1960.

Haldia not being within the limits of the Calcutta Port, the provisions of the Dock Labour Scheme cannot be made applicable to the loading and unloading of the ships there. However, according to the terms of an agreement signed by the various interests concerned, on the 29th October, 1959, the present stevedoring arrangement at Haldia will not be renewed after the present fair weather season; arrangements for next fair weather season, beginning from November 1960, will be made after consultation with the labour interests with a view to employing the workers connected with the Calcutta Dock Labour Board and in case any loading is done at Haldia during the present season it will also be entrusted to the same workers.

Some workers misunderstood the above arrangements, and, therefore, objected to it which led to violence. To deal with the situation, the Chairman of the Calcutta Dock Labour Board with the previous approval of the Central Government, declared an emergency in the Port of Calcutta. Subsequently, representatives of the Calcutta Dockers Union met me and on getting clarification of the terms of the agreement, agreed to withdraw their objection. Consequently, normal working has been resumed and the emergency declaration will also be withdrawn if its further continuance is not considered necessary.

Shri Braj Raj Singh: When will this order be withdrawn?

Shri Abid Ali: Whenever its continuance is considered unnecessary.

12.29 hrs.

ARMS BILLS—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri B. N. Datar on the 1st September, 1959, namely:—

“That the Bill to consolidate and amend the law relating to arms and ammunition, as reported by the Joint Committee, be taken into consideration”

Shri Datar was in possession of the House. Originally five hours had been allotted and only 35 minutes remain, we have spent the rest of the time. He has to reply to the debate on general discussion. How long would the hon. Members require for the clause-by-clause consideration?

Shri Braj Raj Singh (Ferozabad): There are so many amendments that we require the whole day.

The Minister of State in the Ministry of Home Affairs (Shri Datar): At most, another two hours would be sufficient. I mean not more than two hours including these 35 minutes that are left.

Shri Naushir Bharucha (East Khandesh): There are 134 amendments.

Mr. Speaker: I shall effect a compromise. We are at 12.30 now and the hon. Minister will conclude at 1 O'clock. Till three O'clock this will go on and we will conclude all these stages by that time and take up the other Bill.

Shri Datar: Mr. Speaker, Sir, we had a fairly detailed debate yesterday, covering over four hours, regarding the principles as also the provisions of the Arms Bill which was considered fully by the Joint Committee.

Mr. Speaker: Order, order. He may first make a formal motion for extension of time.